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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH**

ON THE 22nd OF MARCH, 2024

SECOND APPEAL No. 993 of 2008

BETWEEN:-

**SHRILAL PATEL S/O POLERAM PATEL R/O VILL.
HATNA, TAHSIL AND DISTT. JABALPUR (M.P.)**

.....APPELLANT

(BY NONE)

AND

- 1. SMT. MANORAMA TIWARI W/O LATE KUNJ
BIHARI TIWARI**
- 2. VINOD KUMAR TIWARI LATE SHRI KUNJ BIHARI
TIWARI**
- 3. SHARAD KUMAR TIWARI S/O LATE SHRI KUNJ
BIHARI TIWARI**
- 4. PRADEEP KUMAR TIWARI SO LATE SHRI KUNJ
BIHARI TIWARI**
- 5. PRAMOD KUMAR TIWARI S/O LATE SHRI KUNJ
BIHARI TIWARI
ALL RESIDENTS OF VILL. URDUAKHURD
P.S.PANAGAR, TAHSIL AND DISRICT, JABALPUR
(MADHYA PRADESH)**
- 6. THE STATE OF M.P. THROUGH THE COLLECTOR
JABALPUR, M.P. (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI S.S. SENGAR - P.L. FOR STATE)

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*This appeal coming on for orders this day, the court passed the
following:*

ORDER

None appeared for the appellant, even in the passover round.

It appears that the appellant has lost interest in prosecuting the matter.

Accordingly, the appeal stands **dismissed for want of prosecution.**

(AVANINDRA KUMAR SINGH)
JUDGE

VSG

